

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

RA NO. 141/90  
OA NO. 583/90

DATE OF DECISION: 9.11.1990

SHRI P.N. BHUTANI

APPLICANT

UNION OF INDIA

VERSUS

SHRI B.S. MAINEE

RESPONDENTS

COUNSEL FOR THE APPLICANT

CORAM:

HON'BLE SHRI T.S. OBEROI, MEMBER (J)

HON'BLE SHRI I.K. RASGOTRA, MEMBER (A)

This Review Application No. 141/90 in OA No. 583/90 has been filed by the applicant on the apprehension that the Tribunal had not taken into consideration "Serial No. 5286A- Circular No. 831E/78-IV(Eiv), dated 12.4.1971" filed by the learned counsel for the applicant.

We have carefully gone through the record and the judgement delivered in OA No. 583/90 on 31.8.1990. The instructions issued in the said circular by the General Manager are illustrative to protect the interest of the existing staff in one particular department where a large number of popular categories exist. In fact the serial number quoted seems to have been issued in pursuance of Note-2 below Rule 2604 of Indian Railway Establishment Manual quoted in the judgement.

The mere fact that the said serial number has not been specifically mentioned in the judgement does not mean that the same has not been kept in view

(3)

by the Tribunal. The RA does not bring out any new important or additional evidence warranting a review of the judgement as prayed for.

We, therefore, do not find any justification in amending the penultimate paragraph of the judgement as prayed for. The RA is accordingly dismissed.

*Subhash*  
(I.K. RASGOTRA) 9/4/90

MEMBER (A)

*Abbas* 9.11.90

(T.S. OBEROI)

MEMBER (J)